

(3)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

**Contempt Petition No. 49 of 2008 in
Original Application No. 894 of 2006**

Friday, this the 25th day of July 2008

**Hon'ble Mr. Justice A.K. Yog, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)**

Manju Singh, Widow of: Late Ranjit Bahadur Singh, Resident of
Villager and post: Chaura, District: Ballia (U.P.)

Applicant

By Advocate Sri Alok Kumar Singh

Vs.

Sri K.S. Dogra, Lt. General Artillery, A.D.A., Vth General Staff
Branch Army Head Quarter, New Delhi.

Opposite Party

For respondent-None

O R D E R

By Justice A.K. Yog, Member (J)

Sri A.K. Singh appears for the applicant. Supplementary
Affidavit filed today in the Court. Heard learned counsel for the
applicant. Perusal of annexure SA-1/letter dated 17.03.2008
addressed to the applicant, itself indicates that her application was
placed before the appropriate Board and her name is at serial No. 7
in the waiting list of other similar persons waiting in queue for
compassionate appointment and that due to non-availability of
suitable vacancy, her case is pending. It also categorically
mentioned—"you will be informed as and when suitable vacancy is
available for your recruitment".

2. In view of the above, we find no fraction/violation of Tribunal
Order dated 04.04.2007 in O.A. No. 894 of 2006, as alleged in the
Contempt Petition.

3. It appears that the applicant got impatient to rush the Court
and initiate contempt proceedings.

(4)

4. As noted above, there is no violation/breach of Tribunal Order dated 04.04.2007, the Contempt Petition is accordingly rejected.

Pranav
Member (A)

A.K. Balaji
Member (5)
Vice-Chairman

/M.M/